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THE HIGH COURT OF KERALA

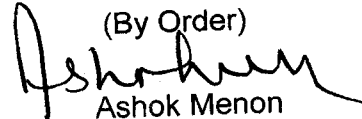
Kochi : 682 031
Date : 22.09.2017

A1 – 83050/ 2017

NOTIFICATION

Sub:- High Court – Special Sitting on 23.09.2017 for hearing
Criminal Matters-reg.

In the context of the Supreme Court's suggestion for exploring steps for hearing criminal appeals/jail appeals in which legal aid has been provided at State expenses on Saturdays by specially constituted Benches, the Honourable the Chief Justice is pleased to order that a special sitting will be held on 23rd September 2017 for hearing pending D.B Criminal Appeals / Jail Appeals in the aforesaid category. Accordingly the Division Bench consisting of the Honourable Mr.Justice A.M.Shaffique and the Honourable Mr.Justice Somarajan P. will hold sitting in Court Hall No. 3D on 23.09.2017.

(By Order)

Ashok Menon
Registrar General

To

The Chief Secretary to Government, Government Secretariat,
Thiruvananthapuram (with C/L).
The Addl. Chief Secretary to Government, Home Department,
Government Secretariat, Thiruvananthapuram (with C/L).
The Law Secretary, Law Secretariat, Thiruvananthapuram (with C/L).
The Accountant General (A & E), Kerala, Thiruvananthapuram.
The Secretary General, Supreme Court of India, New Delhi (with C/L).
The Advocate-General, Ernakulam
The Director General of Prosecutions & Public Prosecutor, Ernakulam.
The Additional Advocates-General, Ernakulam. (2)
The Additional Director General of Prosecutions, Ernakulam. (2)
The President, Kerala High Court Advocates' Association, Ernakulam.
The Vice-Presidents, Kerala High Court Advocates' Association,
Ernakulam.
The State Attorney, Advocate General's Office, Ernakulam
The Senior Standing Counsel, Govt. of India (Taxes), Ernakulam.
The Assistant Solicitor General of India, Ernakulam.
The Official Liquidator, KSHB Buildings, III Floor, Opp. NPOL,
Thrikkakara, Kochi – 682 021.
The Secretary, Kerala High Court Advocates' Association, Ernakulam.
The General Secretary, Kerala High Court Senior Advocates'
Association, Ernakulam.
The Secretary, Indian Law Institute, Ernakulam
The Secretary, Bar Council, Ernakulam.
The Chairman, Bar Council, Ernakulam.
The President, Indian Federation of Women Lawyers,
Kerala Branch Ernakulam
The President, Kerala High Court Advocates' Clerks Association, Ernakulam.

p.t.o

Director of Public Relations, Thiruvananthapuram (with C/L).
The Superintendent of Government Presses, Thiruvananthapuram
(for publication in the Gazette).

All District Judges/ Motor Accidents Claims Tribunals.
All Family Courts.

The State Transport Appellate Tribunal, Ernakulam.
The Special Judge (SPE/CBI), Thiruvananthapuram.
The Special Judge (SPE/CBI) I, II & III, Ernakulam.
The Special Judge for Idamalayar Investigations, Ernakulam.
The Special Judge (NDPS Cases), Thodupuzha and Vadakara.
The Special Addl. Sessions Court (Abkari Cases), Kottarakkara &
Neyyattinkara.

The Wakf Tribunal, Kollam, Ernakulam and Kozhikode.
The Forest Tribunal, Kozhikode.

The Special Additional Sessions Judge (Marad Cases), Kozhikode.
The Tribunal for Local Self Government Institutions, Thiruvananthapuram
Additional District and Sessions Court for the trial of cases relating to
atrocities and sexual violence against women and
children, Ernakulam, Thiruvananthapuram & Kozhikode.

The Special Court for trial of offences under SC/ST (POA) Act cases,
Mannarkkad, Manjeri, Mananthavadi & Kottarakkara.

The Kerala Administrative Tribunal, Thiruvananthapuram-35.

The University Appellate Tribunal, Thiruvananthapuram.

The Kerala Co-Operative Tribunal, Thiruvananthapuram.

The Enquiry Commissioner and Special Judge, Thiruvananthapuram,
Kottayam, Thrissur, Kozhikode, Muvattupuzha & Thalassery.

The Addl. Sessions Judge (Sooryanelli Cases), Kottayam.

The Kerala Agricultural Income Tax and Sales Tax Appellate Tribunal,
Thiruvananthapuram, Kottayam, Ernakulam, Palakkad & Kozhikode.

The Presiding Officers of Labour Courts at Kollam, Ernakulam,
Kozhikode & Kannur.

The Industrial Tribunals, Kollam, Alappuzha, Kozhikode, Palakkad & Idukki.
All Chief Judicial Magistrates.

The Addl. Chief Judicial Magistrate (Economic Offences), Ernakulam.

The Workmen's Compensation Courts at Thiruvananthapuram,
Kollam, Ernakulam, Kottayam, Thrissur, Kozhikode & Kannur.

Temporary Special Addl. CJMs Court (Special Additional CJM Court
to try the cases under the Prize Chits and Money Circulation
Scheme (Banning) Act, 1978), Thrissur.

The Member Secretary, KELSA, Ernakulam.

The Director, Kerala State Mediation & Conciliation Centre, Ernakulam.

The Secretary, High Court Legal Services Committee, Ernakulam.

The Director of the Kerala Judicial Academy } [He shall bring the
Athani. } matter to notice of
Director (Academics),
KJA]

The Additional Director of the Kerala Judicial Academy, Athani.

The Registrar (Judicial), High Court.

The Additional Registrar (General Administration), High Court.

The Joint Registrars, High Court.

The Deputy Registrars, High Court.

The Deputy Director, Kerala Judicial Academy, Athani.

The Private Secretary to the Chief Justice, High Court.

The Protocol Officer, High Court.

The Public Relations Officer, High Court.

The Finance Officer, High Court

The Assistant Director, Kerala Judicial Academy, Athani.
The Assistant Registrars and the Chief Librarian, High Court.
The Court Officer to the Chief Justice, High Court.
The Additional Public Relations Officer, High Court.
The Librarian, Kerala Judicial Academy, Athani.
The PA to the Chief Justice, High Court
The Private Secretaries to the Judges, High Court.
The Security Officer, High Court.
The Assistant Engineer, High Court.
The Superintendent (Vehicles), High Court.
The Confidential Assistants to the Registrars, High Court.
All Sections, High Court.
The Notice Board, High Court (3 copies).
The Admn. Records Section, High Court (2 copies).
The File / Stock File.

Copy submitted to:- The Honourable Judges.